



2026:AHC:75601-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 23014 of 2025

Shivram

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : In Person
Counsel for Respondent(s) : G.A., Rajesh Kumar Srivastava

Court No. - 47

HON'BLE J.J. MUNIR, J.
HON'BLE VINAI KUMAR DWIVEDI, J.

We have perused the report of the Mediation Centre and find that there is no possibility of mediation. Let the report of the mediation including the separate report be retained on record.

The petitioner Shivram, who is the husband of the fourth respondent Pinki suffers from the *holier-than-thou* syndrome. He thinks himself to be a crusader against all immoralities in society. During the course of hearing, he has come up with the most scurrilous allegations against his wife and daughters, imputing immoralities to them. We have had the advantage speaking to the fourth respondent, his wife and the two daughters. The petitioner, his wife and the children are a broken family. In order to give the family a chance to reunite and amicably sort out their differences, we directed this matter to be placed before the Allahabad High Court, Mediation and Conciliation Centre, on an urgent basis requesting the senior most members of the Centre to take up the matter out of turn. We are grateful to the learned Mediators of the Centre, that they have sat on minutes notice of ours and gave ample time to the family to assist them sort out their differences.

In what we make of the report submitted by the Mediation Centre, the family are not in a position to reconcile their differences. During the hearing before the Court, we find that the petitioner Shivram is constantly ridden with a ego of his own that he is the one who holds the banner of morality and the rest of the family have gone the immoral way, something

that we have already remarked in ample measure.

As we tried to reason out with the petitioner, he stopped us in our tracks and said that he wants the sex racket going on in the city to be stopped and appropriate action taken. This petition is about a family dispute and to bring in the allegations of a sex racket is the most abominable way of placing a family cause before the Court.

The petitioner had supplied multiple video files in digital format screenshot images containing female photographs, supporting metadata, and one family photograph carrying the present image of the concerned woman (for facial comparison purposes) to the police at Kanpur in support of his allegations. All these digital data and documents for the purpose of ascertaining their veracity were handed over by the Police to the C3iHub, (Cybersecurity and Cybersecurity of Cyber-physical system), Indian Institute of Technology, Kanpur, Uttar Pradesh. The IIT, Kanpur have submitted a report regarding the digital documents, photos and videographs supplied by the petitioner including those taken down from offensive websites. The IIT's report dated 25.03.2026 says in the **Conclusive Remarks:-** "Based on the detailed forensic analysis of digital artifacts from the examined videos and photographs, the examiner has determined that there are no direct matches between the provided image and any individuals appearing in the recovered videos or screenshots. The analysis further indicates that the recovered media files are approximately **10-12 years old**, based on available metadata and artifact timelines. The available digital evidence supports the conclusion of **incorrect or misleading identity association**. The examiner recommends that all extracted **hash values** be securely preserved to enable future verification, validation, or comparison, if required."

The aforesaid report of the IIT, Kanpur persuades us to believe that the wild allegations that the petitioner has come up with against his family of being involved in sex rackets etc., and shown on websites are a bundle of falsehood.

We do not find any basis to issue a mandamus to the police to enquire into any kind of a sex racket, much less direct the registration of an FIR

on the basis of hollow allegations. The allegations in the petition, in fact, are very scandalous, some of them fit to be expunged.

In the result, this petition is **dismissed**.

(Vinai Kumar Dwivedi,J.) (J.J. Munir,J.)

April 7, 2026

NSC